

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

24(ND)/08

IN THE MATTER OF:

Ms. Veena Gupta

.....PETITIONER

vs

M/s. Standard Portfolio Pvt. Ltd. And Ors.

.... RESPONDENT

SECTION

Under Section 397/398

Order delivered on 04.11.2019

Coram:

Mohd. Sharief Tariq,

Hon'ble Member (Judicial)

Shri Kapal Kumar Vohra,

Hon'ble Member (Technical)

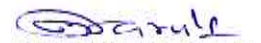
For the Petitioner/Applicant :-

For the Corporate Debtor :

ORDER

Proxy counsel is Present. Prayed for adjournment.

Put up on 14.11.2019.


(MADHU NARULA)

Court Officer